GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 702

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

STATUS OF ANDHRA PRADESH REORGANIZATION

702. SHRI KESINENI SRINIVAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of provisions of Andhra Pradesh (AP) Reorganization Act, 2014 which remain unfulfilled;

(b) whether the Government has estimated the amount of financial loss being faced by Andhra Pradesh due to non-fulfilment of the provisions of the Act and if so, the details thereof;

(c) the details of the status of the Andhra Pradesh reorganization;

(d) whether the Government is facing any hostility on the part of the Andhra Pradesh reorganization; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): A large number of provisions of Andhra Pradesh Reorganisation

Act, 2014 have been implemented and the remaining provisions of the Act are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.

* * * * * * *